



2026:AHC:21824

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 2870 of 2025

Hansraj

.....Petitioner(s)

Versus

State Of U.P. Through Its Secretary. (Land Revenue) And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kundan Kumar, Rakhi Kumari
Counsel for Respondent(s)	:	C.S.C., Pradeep Singh

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Mr. M.N. Mishra, learned Additional Chief Standing Counsel for the State-respondents and Mr.Pradeep Singh, learned counsel for the gaon sabha.

2. The instant public interest litigation has been filed for the following relief:-

"(i). a writ order or direction in the nature of mandamus directing to the respondent no.2 to decide the representation dated 9.7.2025 within stipulated time fixed by this Hon'ble court."

3. This Court directed the learned Standing Counsel and gaon sabha to obtain instruction in the matter.

4. In compliance of the order of this Court instruction dated 28.11.2025 sent by Sub Divisional Officer, Gyanpur, Bhadohi is taken on record.

5.Mr. M.N. Mishra, learned Additional Chief Standing Counsel for the State-respondents submitted that against the order of eviction and damages dated 30.8.2024 passed by Tehsildar under Section 67 (1) of U.P.Revenue Code, 2006 passed against the private respondent Nos.6, 7 and 8, three separate applications have been

filed which are pending for disposal. He submitted that after disposal of the pending restoration applications, proper steps shall be taken by the authorities. Particulars of the pending applications are as under:-

1. Case No.T202516670410680

2. Case No.T202516670410679

3. Case No.T202516670410681

6. Learned counsel for the petitioner submitted that proper direction be issued by disposal of the pending restoration application within time bound period.

7. I have considered the arguments advanced by the learned counsel for the parties and perused the record.

8. There is no dispute about the fact that order for ejectment and damages has been passed by Tehsildar on 30.8.2024. There is also no dispute about the fact that restoration applications have been filed, which are pending for disposal.

9. Under para-460 of U.P. Revenue Court Manual, procedure has been prescribed for implementation/ execution of the order passed in the proceeding under Section 67 of U.P. Revenue Code, 2006.

10. Considering the facts as mentioned in the instruction dated 28.11.2025, the instant public interest litigation is finally disposal of directing the respondent No.4/Tehsildar to decide the aforementioned pending restoration application against the order passed in the proceeding under Section 67 of U.P. Revenue Code, 2006 expeditiously in accordance with law after affording opportunity of hearing to the parties.

January 30, 2026

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(Chandra Kumar Rai,J.)